

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 212  
879/59/ND/2019**

**IN THE MATTER OF:**

**M/s. Amrex Marketing Pvt. Ltd.**

**...APPLICANT**

**Vs.**

**M/s. Universal conveyor Beltings Ltd. and Ors.**

**...RESPONDENT**

**Section**

**Under Section 59 of C. Act**

**Order delivered on 24.03.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI KAPAL KUMAR VOHRA, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant**

**:Mr. Niharika Ahluwalia and Ms. Sneha Kohli, Advocates.**

**For the Respondent**

**:Mr. Goutham Shivshankar, Advocate for R-7, Mr. Nubair Alvi, Advocate for R5, Mr. Arvind Nayar, Senior Advocate, Ms. Vanita Bhargava, and Ms. Raddhika Khanna, Advocates for R1 to R4.**

**ORDER**

Heard the submissions made by the Ld. Counsels are present at the time of hearing of the matter. The maintainability of the petition will be heard on 14<sup>th</sup> April, 2021. Ld. Counsels are directed to be readiness to argue the matter on the maintainability. Post the matter to **14<sup>th</sup> April, 2021**. The interim order earlier granted in this matter vide order dated 14<sup>th</sup> January, 2020 shall continue till the next date of hearing.



**(K.K. Vohra)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Annu)